

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No.CIC/SG/A/2009/003243/6690**  
**Appeal No. CIC/SG/A/2009/003243**

**Appellant** : Mrs. Baleshwari Devi,  
244/A, Patparganj Vill  
Balmiki Mohalla,  
New Delhi -110091

**Respondent** : Mr. S. K. Sharma  
Public Information Officer & AC,  
Officer of the Asstt commissioner,  
**MCD, Shahdara (south) Zone,**  
New Delhi

**RTI application filed on** : 28/08/2009  
**PIO replied** : 29/09/2009  
**First Appeal filed on** : 09/09/2009  
**First Appellate Authority order** : 30/11/2009  
**Second Appeal filed on** : 23/12/2009  
**Notice of Hearing Sent on** : 05/01/2010  
**Hearing Held on** : 04/02/2010

SI	Information sought	PIO's reply
1)	Status of inquiry on applications dated 29/06/2009, 22/07/2009 & 17/08/2009 & 24/08/2009 send to office by Regd. Post & personal dak	Application dated 29/06/2009 not received. & the ans. of other three applications dated 22/07/2009 & 17/08/2009 & 24/08/2009 is already send vide diary no 325/SI-209 DATED 28/08/2009, SI-209/328 dated 31/08/2009 & 337/SI-209 dated 02/09/2009
2)	Status of the action taken on above cited application being carried out by DC, MCD	I have no knowledge about the action taken by MCD

**Grounds for First Appeal:**

PIO reply is unsatisfactory, incomplete & misleading

**Order of the First Appellate Authority:**

PIO is directed to confirm the facts within one week latest by 07/12/2009

**Grounds for Second Appeal:**

PIO not provide the information after the First Appellate Authority order

**Relevant Facts emerging during Hearing:**

The following were present:

**Appellant:** Mrs. Baleshwari Devi;

**Respondent:** Mr. Raj Pal Singh, SS & APIO on behalf of Mr. S. K. Sharma PIO & AC;

The Appellant was basically seeking information regarding a complaint filed by her regarding action against two employees against whom there were allegations of having been put in prison for criminal activities. It appears that no clear answer was been provided to the appellant inspite of the order of the FAA. The respondent informs that Commission that

perhaps consequent to getting the notice of hearing from the Commission two employees have been suspended about two weeks back. The PIO is directed to give a copy of the suspension orders to the Appellant before 15 February 2010.

**Decision:**

The appeal is allowed.

The PIO is directed to give a copy of the suspension orders to the Appellant before 15 February 2010.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**04 February 2010**

*(In any correspondence on this decision, mention the complete decision number.)*

(SR)